

**GOVERNMENT OF INDIA
MINISTRY OF SCIENCE AND TECHNOLOGY
DEPARTMENT OF SCIENCE AND TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO.2072
TO BE ANSWERED ON 15/3/2017**

AYUSH 82

2072. SHRI RABINDRA KUMAR JENA:

Will the Minister of SCIENCE AND TECHNOLOGY विज्ञान और प्रौद्योगिकी मंत्री be pleased to state:

- (a) the details of agreement with Kudos Laboratories for commercialisation of the anti-diabetic drug AYUSH 82;
- (b) the role that the Ministry will play in regulating the commercialisation process; and
- (c) the steps the Government has taken to ensure that the prices of such innovations in health sector are moderated and ultimately made affordable for the poor section of the society also?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND
MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES
(SHRI.Y. S. CHOWDARY)**

विज्ञान और प्रौद्योगिकी मंत्रालय में राज्य मंत्री और पृथ्वी विज्ञान मंत्रालय में राज्य मंत्री

(श्री वाई. एस. चौधरी)

(a) & (b): The Ministry of Ayush has informed that the Central Council for Research in Ayurvedic Sciences (CCRAS) an autonomous organization under that Ministry has developed AYUSH-82. CCRAS has made an agreement with National Research Development Corporation (NRDC), a public sector undertaking under the Ministry of Science and Technology to assign their technologies for commercialisation. NRDC licensed those technologies to various companies for commercialisation through an agreement. Kudos Laboratory is one of them.

(c) The regulation of the patent and proprietary Ayurvedic medicines is done as per the provisions of the Drugs and Cosmetics Act, 1940 and Rules thereunder. Such provisions are enforced by the concerned State Licensing Authorities.
